

have been sanctioned to all those whose names were recommended by Members of Parliament (Lok Sabha) during January to March 91; and

(b) if not, what steps are being taken in the matter so that the recommendations given by M.P. may be fulfilled?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) No, Sir.

(b) The pending cases are being looked into.

Representation of employees of Indian Airlines

1028. SHRI GURUDAS DAS GUPTA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether Indian Airlines authorities have received any representation on 3rd June, 1991 signed by more than 100 employees;

(b) if so, the details thereof; and

(c) if so, Government's reaction thereto?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA), (a) Yes, Sir.

(b) The Administrative offices of Indian Airlines were declared close on "20-5-91, 22-5-91 and 24-5-91 on account of Lok Sabha Elections, the demise of Shri Rajiv Gandhi and his funeral respectively. However, the Reservation Office of Indian Airlines which is essential for the operations of air services was not closed on these days. The employees of the Reservation Office have demanded that they should be given 'days-off' in lieu and a similar practice should be followed in future.

(c) It is not possible to accord to the "demand of the employees in this matter?"

भारत कोकिंग कोल लि० के अध्यक्ष-एवं प्रबंध निदेशक के विरुद्ध शिकायत

1029. श्री राज शिवधेश सिंह: क्या कोयला मंत्रो यह बताने की उपाय करेंगे कि :

(क) क्या यह सच है कि भारत कोकिंग कोल लि० के अध्यक्ष एवं-प्रबंध निदेशक श्री माधुर धनबाद में अपनी तैनाती से पूर्व कई घोटालों में शामिल रहे हैं ;

(ख) क्या यह सच है कि उनके कई संबंधियों को भी नियमों और मानदंडों का उल्लंघन करके नियुक्त किया गया था और उन्होंने कई कोयला डीलरों को भी नाजायज लाभ पहुंचाया है ; और

(ग) क्या सरकार इसकी केन्द्रीय जांच ब्यूरो से जांच कराएगी ?

कोयला मंत्रालय में उप मंत्री (श्री एल.बी. नयमेगोड़ा) : (क) कोयला मंत्रालय को इस बात की जानकारी नहीं है कि श्री माधुर धनबाद में तैनात किए जाने से पूर्व किसी प्रकार के घोटाले में शामिल थे ।

(ख) इस प्रकार की ऐसी कोई घटना कोयला मंत्रालय के नोटिस में नहीं लाई गई है ।

(ग) यदि सरकार के नोटिस में कोई विशिष्ट अनियमितताएं लाई गईं तो नियमों के अंतर्गत उपयुक्त कार्रवाई की जाएगी ।

1030. [Trans/erred to 1st August 1991.]

Royalty on coal to Assam

1031. DR. NAGEN SAIKIA: Will the Minister of COAL be pleased to state:

(a) whether the distributing point of coal from Assam has been located in West Bengal;

(b) what amount of revenue is generally earned from Assam coal by the West Bengal Government; and

(c) whether Government of Assam also gets revenue from it?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S. B. NYAMAGOUDA): (a) and (b) Assam coal despatched by rail to steel plants is transhipped from metre gauge wagons to broad gauge wagons at Kamakhyaguri which is located in West Bengal. The Govt. of West Bengal does not get any revenue from this transhipment.

(c) Govt. of Assam is presently levying Assam Land Tax at the rate of Rs. one hundred per tonne of coal. It also levies Sales Tax on sale of coal within the State. In addition the State Govt. collects royalty on coal, the existing rate being Rs. six and paise fifty only per tonne of coal despatched.

Continuing of Gulf Surcharge

1032. SHRI DINESHBHAI TRI-VEDI: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether it is a fact that Gulf surcharge was introduced by Government for meeting the cost of bringing the Indian citizens back home during the recent gulf war;

(b) if so, how long will this stay;

(c) whether the passengers brought back from gulf are required to pay their fare amount; and

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHARAO SCINDIA): (a) In the wake of an all round increase in costs following the Gulf crisis, it became necessary to impose the Gulf surcharge.

(c) Discontinuance of the surcharge is not under consideration now.

(c) No fare was charged by Air India and Indian Airlines for evacua-

tion of the Indian nationals from the Gulf region.

(d) Does not arise.

Production of LPG cylinders

1033. SHRI SAMAR MUKHERJEE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether any proposal was received from Haldia Precision Engineering Private Limited, Calcutta for commercial production of LPG cylinders; !

(b) whether it is also a fact that the above company had successfully carried out the trial fabrication to the minute specifications of the Bureau of Indian Standards and Controller of Explosives;

(c) if so, whether Government have given clearance for commercial production of LPG cylinders to the above company and advised the Indian Oil Corporation to place orders with the company; and

(d) if not, what are the reasons therefor?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) Yes, Sir, according to IOC.

(c) and (d) No advice has been given by the Government to the IOC in this regard. IOC places orders for new LPG cylinders as per policy.

Weighing of coal in Western Coal fields Collieries

1034. SHRI SOM PAL:

SHRIMATI MIRA DAS:

Will the Minister of COAL be pleased to state:

(a) whether it is a fact that in the first week of the May, 1991, at Jun-nar Deo C. Railway on finding weigh bridge out of order 95 wagons were filled in and were arbitrarily deemed to be weighed and when subsequently